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THE. MINISTEB OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHAR-MAVIR): (a) In the Planning Commission's report on the evaluation of Centrally Sponsored Scheme for rehabilitation of bonded labourers, released recently, it has been stated that only 41.2 per cent of the released bonded labourers had been rehabilitated as on 30.6.1981. However, as per the latest reports received from the State Goverinments, out of the total number of 1,66,266 bonded labourers identified and freed, 1,26.395 bonded labourers have been rehabilitated as on 31.5.1984, the percentage of rehabilitation being 76 per cent approximately.

- (b) Release of funds to the State Governments by the Central Government depends on the promptness of the State Governments in regard formulation, consideration and sanction of the rehabilitation schemes, release of state share and\* submission of utilisation certificates for the grants released earlier. There have been no instances of delay in release of funds by the Central Government.
- (c) There is no proposal ot set up such a Commission.

## Recruiting Agents for Export of Man Power to Gulf and other Countries

- 1307. SHRIMATI PREMILABAI DAJISAHEB CHAVAN: Will the Minister of LABOUR AND REHA-BILITATION be pleased to refer to the answer to Unstarred Question 380 regarding export of man power to Gulf and other countries given in the Rajya Sabha on the 7th May, 1984 and state:
- (a) the names and addresses of recruiting agents who have been granted certificate of registration as on the 15th July, 1984;
- (b) what are th© criteria adopted to safeguard the interests of individual emigrants under the Emigration Act, 1983;

(c) what is the amount charged by recruiting agents from each individual emigrant;

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- (d) what are tlie minimum qualifications fixed for each individual recruiting agent to apply for registration licence including the other allied conditions; and
- (e) the names of countries where the man power export has been the maximum during the period from June 1979 to June, 1984?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMA-VIR): (a) A statement is enclosed. [See Appendix CXXXI Annexure No. 331.

- (b) To ensure the genuineness of the offer of employment abroad and implementation of the terms and conditions thereof, every emigrant is required to submit a true copy of 'the service agreement duly verified and authenticated by the Indian Mission in the country of employment.
- (c) Recruiting Agent<sub>s</sub> can recover. an amount not exceeding Rs. 1500 from each migrant for which they are required to pass a receipt.
- (d) Following are the qualifications] Conditions fixed for each recruiting agent to apply for registration: -
  - (1) Financial soundness (to be declared in an affidavit sworn before a Metropolitan]judicial Magistrate) indicating current financial standing;
    - (2) Trustworthiness;
  - (3) Adequacy of office premises at which he intends ot cary on his business;
  - (4) Facilities at his disposal for recruitment and trade testing;
  - (5) Information as to whether any certificate bad been issued to him earlier and if so, whether such certificate had been cancelled;

- (6) Payment of prescribed fee of Rs. IOO only;
  - (7) An undertaking to the effect that in the event of any information furnished in or along with the application for registration being found to be false or incorrect in any respect, the certificate shall be liable to be cancelled at any time in accordance with the procedure prescribed.
- (e) The deployment of Indian manpower has been large during the last five years to Saudi Arabia, Oman, United Arab Emirates.

## Koel Karo and Katialgoan Project in Bihar

# 1308. SHRI ASHWANI KUMAR: SHRI CHATURANAN MISHRA:

#### SHRI INDRADEEP SINHA:

Will the Minister of ENERGY be pleased to refer to the answer to Starred Question 28 given in the Rajya Sabha on the 27th February, 1984 and state:

- (a) the progress made in the last year and during the current year on the Koel Karo and Katialgoan Projects in Bihar;
- (b) how much amount is proposed to be spent on them in each of the next three years; and"
- (c) what steps are being taken to expedite these projects?

THE MINISTER OF STATE IN OF ENERGY THE MINISTRY (SHRI ARIF MOHD. KHAN): (a) to (c) It is presumed the projects referred to are Koel Karo and Kahalgaon (not Katialgoan). In Koel Proiect due to organised resistance from local people to the acquisition of land required for the project and due to the putting-up of barricades on the roads leading to the project major works sites, of project could not be taken-up so

However, during the last years far. and the current year, construction of some infrastructure works like residential and non-residential accomodation, storage sheds etc. on the land already acquired by Bihar State Electricity Board and handsd over to NHPC has been undertaken.

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All out efforts are being made to expedite the land acquisition process and to start active construction on the various works on the project, in consultation with the State Government, Th<sub>e</sub> State Government has provided small police rontin?ents Torpa and I-ohajimi sites. Notification imder section 4 of the Land Acquisition Act for about 3399 acres of land has been made by the State Government.

During 1984-85, a proidsion of Rs. 1 crore has ^een made for Koel Karo Project. The amount to be spent during 1985-86 and 1986-87 on the proiect wiH depend-upon the progress on acquisition of land and access to project site.

Regarding Kahalgaon Project, investment decision has not been taken so far. As such, work on this project could be started after the investment decision is taken. Meanwhile, action for acquisition of land for the project has been initiated.

The phased requirement of funds for Kahalgaon Super Thermal Project and associated transmission lines for the year 1684-85, 1985-86 and 1986-87 is Rs. 1?74 crores, Rs. 43.61 crores and Rs. 96.4 crores respectively.

## Oil Exploration

1309. SHRI SHRIKANT VERMA: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that Government propose to buy few vessels from Singapore and South Korea to boost oil exploration during the current financial year; and